

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 20 of 2012

Dated: 28th February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

JSW Energy Ltd.

....Appellant (s)

Versus

**Maharashtra State Electricity Distribution
Co. Ltd. & Anr.**

... Respondent (s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran,
Mr. Anand K. Ganesan

Counsel for the Respondent (s): Ms. Aditya Dewan for R-1

ORDER

Mr. Aditya Diwan, the learned counsel undertakes to file Vakalatnama within one week on behalf of Respondent No.1 and seeks some time to file the reply. Accordingly, he is permitted to file the reply on or before 22.03.2012 after serving copy on the other side.

Post the matter on **28.03.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/VS